

Cont.Cas(C). No. 24 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. B.Bhattacharjee, Advocate, present for the petitioner.

Dr. ODV Ladia, Advocate, present for the respondents No. 1, 2 and 5.

Mr. B.Khyriem, Advocate, present for the respondents No. 3 and 4.

1. Heard.
2. By means of this writ petition, the petitioner has sought proceedings under Contempt of Court Act, 1971 against the respondents, Wolbing Paslein, Wis Mannar, W.Muksor, M.Marboh and Chrong Syrti.
3. Briefly stated, an interim order dated 3-5-2013 appears to have been passed in Misc.case No. 119 of 2013 in WP(C) No. 83 of 2013. By said order, the Court directed the parties to maintain status-quo in respect of property in question. It was pleaded by the petitioner in the writ petition that he was in possession of the land which was contradicted by opposite parties.
4. In response to the notices issued by this Court, the respondents have pleaded that they have not violated the interim order. Respondents No. 1 and 2 and respondent No.3 in their affidavits filed in response have made counter allegations that it was the petitioner who violated the status-quo order passed by the Court.
5. In the above circumstances, since it is not clear as to which of the parties was in possession when the interim order dated 3-5-2013 was passed, this Court does not think it fit to proceed

against the respondents at this stage under Contempt of Court Act, 1971, particularly when the WP(C) No. 83 of 2013 is still pending.

6. Therefore, without prejudice to the rights of the parties, the notices issued to the respondents are hereby discharged and contempt case No. 24 of 2013 stands disposed of.

S.Rynjah

(Prafulla C.Pant)
CHIEF JUSTICE

CONT.Cas(C). No. 38 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the applicant.

Mrs. T.Yangi, Advocate, present for the respondents.

Rejoinder affidavit filed on behalf of the applicant to the affidavit-in-opposition filed on behalf of the respondents be taken on record.

List this petition on 26-5-2014.

S.Rynjah

CHIEF JUSTICE

CONT.Cas(C). No. 39 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the applicant.

Mrs. T.Yangi, Advocate, present for the respondents.

Rejoinder affidavit filed on behalf of the applicant to the affidavit-in-opposition filed on behalf of the respondents be taken on record.

List this petition on 26-5-2014.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 29 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. AH Hazarika, Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents No. 1 to 4.

Mr. H.Kharmih, Advocate, present for the respondent No. 5.

Affidavit-in-opposition has been filed on behalf of respondent No. 5. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondent No.5.

List after 2(two) weeks. Meanwhile, respondents No. 1 to 4 are allowed to file their counter affidavits.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 56 of 2014

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Jha, Advocate, present for the petitioner.

Ms. P.Roy, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 84 of 2014

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioner.

Mr. H.Kharmih, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents No. 1 to 3. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 117 of 2014

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. A.Kumar, Advocate, present for the petitioners.

Mr. KS Kynjing, Advocate General, assisted by Mr. H.Kharmih, GA, present for the respondents.

Heard.

By means of this writ petition, the petitioners have challenged the order dated 31-3-2014 passed by the Govt. of Meghalaya dissolving the CMJ University established under CMJ University Act, 2009.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 231 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioner.

Ms. P.Roy, Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has claimed pay scale of ₹ 4500-7000/- with effect from 10-11-1997.

Admit the petition.

Affidavits have already been exchanged.

List this writ petition for hearing before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 289 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. A.Sinha, Advocate, present for the petitioners.

Mr. S.Sen. Gupta, GA, present for the respondents No. 1 to 3.

Mr. H.Kharmih, Advocate, present for the respondents No. 4 to 7.

Ms. P.Roy, Advocate, present for the respondent No. 8.

Learned counsel for the respondent No. 8 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioners are allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 3.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 325 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr.SP Mahanta, Advocate, present for the petitioners.

Mr. K.Khan, Addl.Sr.GA, present for the respondents No. 1 to 4.

Mr.B.Khyriem, Advocate, present for the respondents No. 5 and 6.

Mr.S.Sen Gupta, Advocate, present for the respondents No. 7 to 71.

Counter affidavit has been filed on behalf of respondents No. 7 to 16. Same be taken on record.

Learned counsel for the respondents No. 17 to 71 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, petitioners are allowed to file the rejoinder affidavits to the counter affidavit filed on behalf of respondents No. 4, respondents No. 5 and 6 and respondents No. 7 to 16.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 331 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioners.

Mrs. NG Shylla, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further one weeks' time to file the counter affidavit.

List after one week.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 332 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioner.

Mrs. NG Shylla, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 346 of 2013

15-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents
No. 1 to 6.

Mr. B.Khyriem, Advocate, present for the respondents No.
7 to 13.

Learned counsel for the respondents No. 1 to 6 prays for
and is allowed further 3(three) weeks' time to file the counter
affidavit.

List after 3(three) weeks. Meanwhile, the petitioner is
allowed to file rejoinder affidavit to the counter affidavit filed on
behalf of respondents No. 7 to 13.

S.Rynjah

CHIEF JUSTICE